

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 633 OF 2017 IN
DFR NO. 1481 OF 2017**

Dated: 28th August, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of:

**M/s Asian Fine Cements Pvt. Ltd. Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission & Anr. Respondent(s)**

Counsel for the Appellant(s) : -

ORDER

**IA NO. 633 OF 2017
(Appln. for condonation of delay in re-filing)**

There is 81 days delay in re-filing this appeal. In this application, the applicant/appellant has prayed that delay in re-filing may be condoned.

We have perused the explanation offered for the delay in re-filing the appeal. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in re-filing the appeal is condoned. Application is disposed of.

List the matter on **13.09.2017**.

**(I. J. Kapoor)
Technical Member**

**(Justice Ranjana P. Desai)
Chairperson**